

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No.1330 of 2019

Anirudha Mukherjee, aged about 49 years, son of Bimal Mukherjee,
resident of R-319, high Court Colony, Harmu Colony, P.O.- Doranda,
P.S. – Argora, Dist.- Ranchi

... .. Petitioner

Versus

1. The Union of India through the Secretary, Ministry of Petroleum and natural Gas, Govt. of India, having its office at Shastri Bhawan, New Delhi, P.O., P.S. & Dist.- New Delhi (110001)
2. The State of Jharkhand through its Chief Secretary, having its office at Project Building, Dhurwa, P.O. & P.S.- Dhurwa, Dist.- Ranchi
3. Principal Secretary, Food, Public Distribution and Consumer Affairs Department, Govt. of Jharkhand, having its office at Project Building, Dhurwa, P.O. & P.S.- Dhurwa, Dist.- Ranchi

... .. Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner: Mr. Shray Mishra, Advocate
For the Respondents: M/s. Rajiv Sinha (A.S.G.I.), A.C. to A.G.

Oral Order
04/Dated: 26.06.2020

Mr. Shray Mishra, learned counsel appearing for the writ petitioner, seeks leave to withdraw this writ petition.

Learned counsels appearing for the respondents do not have any objection to it.

Accordingly, this writ petition is dismissed as withdrawn.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)